

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 2187 of 2010

[Arising out of Order-in-Appeal No. 335 to 337/2010 dated 27/08/2010
passed by the Commissioner of Central Excise (Appeals-II), Bangalore]

**M/s EMBIOTIC LABORATORIES
PVT LTD**

NO.56/1, SREE GHANDHA KAWAL,
KOTTIGEPALYA, MAGADI MAIN ROAD,
BANGALORE 560091.

Appellant(s)

VERSUS

**Commissioner of Central Excise
And Service Tax BANGALORE-III**

PB.NO.5400...QUEENS ROAD,
CENTRAL REVENUES BUILDING,
BANGALORE, - 560001
KARNATAKA

Respondent(s)

Appearance:

Shri Rajesh Chanderkumar, Advocate
Shri Rama Holla, AR

For the Appellant
For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20197 / 2021

Date of Hearing: 18/06/2021

Date of Decision: 18/06/2021

Per : Bench

Learned Counsel for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been

produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open court on 18/06/2021)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

PK...